

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Contempt Petition No. 36 of 2003

TRIBUNAL'S ORDER

Date: 6.6.2003

Shri S.P.Kulkarni, learned counsel for the Applicant.

Shri R.R.Shetty, learned counsel for the alleged contemnners.

2. Notices were issued and reply on behalf alleged contemnners. Reference is made to the photocopy of the document so filed today submitting that Bankers are being directed to release the payment without taking undertaking from the Applicant relating to the relief so given to the Applicant while disposing of the OA in question and in that way nothing remains to be replied.

3. On behalf of the Applicant it is pointed out that copy of the document so furnished to the Bench had also to be furnished to him and in that way the matter can be disposed of as prayed for on behalf of the alleged contemnners. Copy of the document so filed be kept on record and shall remain part of the record. In that way notice issued to the Respondents is discharged and Contempt Petition stands accordingly disposed of.

4/13  
(V.Srikantan)  
Member (A)

(B.N.Singh Neelam)  
Vice Chairman

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Office/Agent despatched  
to Applicant/Respondent(s)  
19/6/03  
19/6/03